था बिन बातों की तरफ सरकार का ध्यान जाना चाहिए था । इसके है कि हमारे देश बद्ध भी सवाल **बंगल** नियमानसार 33 प्रतिशत लेकिन हिन्दुस्तान में चाहिए. केवल 11 प्रतिशत सरकारी मांकडों के हिसाब से हैं। लेकिन सचमच में सरकारी विभाग ग्रोर पर्यावरण यही विभाग कहते हैं कि केवल मात्र जंगलों का श्रावरण 7 प्रतिशत है । यह पुरे देश के पर्यावरण को ग्रीर सारे इको सिस्टम को चेन्ज कर देगा । भाप देख रही हैं कि वारिस चरिव बदल रहा है, फसलें समय पर नहीं हो रही हैं ग्रौर दूसरे इकोलोजिकल चेन्जज भी हो रहे हैं। इस नर्मदा सागर योजना से बाद में फुलोरा फौना में भी चेन्ज होगा। इको इम्बेलेन्स भ्रौर बाटर लोगिंग होगा भ्रौर कमान्ड एरिया में जो सेलीनेशन की जांच चाहिए थी वह भी नहीं की गर्ड जब यह प्लान भाषा था तो 1980 में इसकी कास्ट 6406 करोड थो ग्रौर श्रव यह 11,165 करोड की हो गई ग्रीर गागे ग्रीर भी बढेगी। मैं भापके माध्यम से यह कहना चाहती हं कि सरकार इन सभी बातों पर देकर नर्मदा सागर श्रीर सरदार सागर परियोजनाम्रों पर पूनविचार करें ग्रौर विस्थापितों को फिर से बसाने ग्रीर फोरेस्टेशन की समस्याश्रों के बारे मम्भीर रूप से विचार करे।

1 P. M.

Criticism of R.A.W. by Tamil Nadu Chief Minister

THE DEPUTY CHAIRMAN: Shri V. Narayanasamy.

SHRI V. NARAYANASAMY (Pondicherry): Madam Deputy Chairman, I thank you for giving me this opportunity to raise an issue of great importance about the RAW which is an international intelligence organisation working for the country and they have been doing a very good job and furnishing information to the Government of India for the unity

and integrity of this nation. Madam, it is quite unfortunate that the political personalities and the leader of a particular political party in Nadu criticised the activities of RAW and termed them as giving false information to the Government of India about the LTTE militants. They have been telling that LTTE militants have been ruling the southern coastal Tamil Nadu and that particular political party which is ruling Tamil Nadu is supporting the activists. Madam, it is a matter of great shame on the part of our Indian Government that political leader is trying to tarnish the image of the intelligence organisation of this country and the same is condemnable. Madam, I was happy when the matter was confronted with the Prime Minister. He said in categorical terms that it is unjusitfied, that the Chief Minister Shri Karunanidhi's criticism of RAW was not proper... (Interruptions)... To make charges in public about an intelligence agency is unjustified. ... (Interruptions) ... The criticism is unjustified. Madam, it is not only about that agency, but they went to the extent of even accusing the IPKF, connecting it with RAW. They said that IPKF was committing genocide in Sri Lanka. Madam, with great pain would like to say that a true nationalist who has respect for this country, who supports the unity and integrity of this country will not say that IPKF is committing genocide. ... (Interruptions) ...

SHRI T. R. BALU (Tamil Nadu): Madam, this is not proper. ... (Internations)... This is not correct. ... (Interruptions)....

SHRI V. NARAYANASAMY: I am telling about the character ... (Interruptions)... I am telling about the character of persons who are holding high office. ... (Interruptions)...

AN HON. MEMBER: Madam, it is to criticise a political party and it is not within the parameters... (Interruptions)...

SHRI V. NARAYANASAMY: Madam, it was unfortunate ... (Interruptions)... It was unfortunate ... (Interruptions)...

THE DEPUTY CHAIRMAN: Who is raising a Special Mention?

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Madam, he is raising a Special Mention ... (Interruptions)... They can speak at their turns. ... (Interruptions)...

SHRI KAMAL MORARKA (Rajasthan): He is not raising a Special Mention. He is starting a dispute about the Tamil Nadu Government. ... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute. ... (Interruptions) ... patience. ... (Interruptions) ... please take your seat. A Special Mention has been granted by the Chairman on RAW and I would request the Member to confine himself to the RAW only and about IPKF, there is doubt as to what sacrifices they have made. Nobody is disputing it. let us not talk about it. You about what you have asked for. That is better. ... (Interruptions) ... Just a minute. ... (Interruptions) ... Special Mentions have been made in this House. They are made every many Special Mentions. Some governments or the other are being criticised by right or left or the front. Now don't be that sensitive about it. If you feel that he had made mistake, you can ask for your clarification and a Special Mention and if the Chairman permits, I will allow you. But if in this way everybody says, "you don't mention this name, that Government, that person etc.," nothing will go on record then. So it applies to everybody. If they object, they are wrong; if you object, are wrong, but I would see that nothing which is beyond the purview of this Parliament is ever spoken by the Members. That I can gurantee you. ... (Interruptions) ...

SHRI V. NARAYANASAMY: Madam the reference to RAW which was made by the Chief Minister of Tamil Nadu is condemnable. ... (Interruptions)... I am coming to it. ... (Interruptions)... I am completing it, Madam. It is condemnable. ... (Interruptions)... My solution of it is ... (Interruptions)... It is condemnable. ... (Interruptions)...

THE DEPUTY CHAIRMAN. He is giving a solution to you. You consider it. ... (Interruptions)...

SHRI KAMAL MORARKA: We know about the RAW. We know that the most infamous organisation in this country is RAW. ... (Interruptions)...

SHRI V. NARAYANASAMY: Are you in the Janata Dal? Your Prime Minister has all the praise for RAW and you are accusing it. ... (Interruptions)... You are in the Janata Dal and you are contradicting your own Prime Minister. ... (Interruptions)... Your Prime Minister has said that RAW. ... (Interruptions)...

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): Which paper you are referring to? ...(Interruptions)...
Which statement you are referring to?
...(Interruptions)...

SHRI V. NARAYANASAMY: This has been stated by the Chief Minister of Tamil Nadu...(Interruptions)...

SHRI T. A. MOHAMMED SAQHY: Where has the Chiel Minister of Tamil Nadu said so? ... (Interruptions)... Which paper are you referring to? ... (Interruptions)...

SHRI V. NARAYANASAMY: I will quote it if you want ... (Interruptions)... Madam, I will complete it in half a sentence ... (Interruptions)... Madam, this is on record because the Chief Minister of Tamil Nadu has said it. ... (Interruptions)... In the Tamil Nadu Assembly and it was reported and the Prime Minister has

condemned the Chief Ministers statement ... (Interruptions)... Therefore, Madam, I want the Central Government to take action immediately against the Chief Minister of Tam'i Nadu for tarnishing the image of our RAW ... (Interruptions)...

Special

SHRI H. HANUMANTHAPPA (Karnataka): Madam, I am really sorry over the state of our DMK friends ... (Interruptions) ... Being with the National Front Government, they are in a fix now ... (Inerruptions) ... I am really sorry for them. ... (Interruptions) ...

SHRI T. R. BALU: We know about you. You need not say anything. ... (Interruptions) ...

SHRI H. HANUMANTHAPPA: Mr. Balu, I am holding the floor now ... (Interruptions)... The Chief Minister's statement has been contradicted by the Prime Minister ... (Interruptions)... You are all confused now ... (Interruptions)...

THE DEPUTY CHAIRMAN: Yes, Mr. Bhandare.

डा. ग्रावरार ग्रहमद खान (राज-स्थान): मैं इस स्पेशल मेंशन से एसोसि-येट करता हूं ग्रीर जो माननीय सदस्य ने कहा है, उसके साथ भी एस्सोसियेट करता हूं।

Attempt by some U.S. Congressmen to raise the issue of alleged human rights violation in India in the U.S.

House of representatives

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Madam, I am really grateful to you for giving me this opportunity to raise a very important question about the discussion of the human rights situation in India by the Congressmen in the US House of Representatives.

Madam, the recent reports show the revival of the attempts of some of the honourable Members of the US House of Representatives to raise the issue of human rights in India, particularly their alleged violations in

Kashmir and Punjab. But it is gratifying to note that the US House of Representatives has, in the collective wisdom, not approved of such attacks in the past and denied action on the basis of such unmerited criticism.

India is a pluralistic and free and open society, pledged to democracy, rooted in the Rule of Law. She has a proud human rights record. While democracy has perished elsewhere, it is surviving and flourishing in India. India stands out as a beacon to other nations for charting out their course towards a free and democratic society. Our Constitution gurantees all basic human rights and fundafreedoms. The Constitution mental particularly gurantees freedom of conscience and freedom of religion which includes the freedom to propagate religion. Human rights in India are secure and are enforced by the effective organs of the State such as independent and impartial judiciary with the Supreme Court at its apex, a strong democratically elected Legis. responsive Executive. lature, а with the Press being very vocal and active. Non-governmental organizations also, I mean, voluntary agencies, are very active in the field of human rights. So far as Kashmir is concerned, there are several problems. The first and foremost of unity and integrity of the country. USA fought a civil war to maintain their unity and integrity. Sovereignty and integrity of our nation are nonnegotiable. The second one is of such fundamentalism. No State has found terrorism a solution dealing with within the framework of ordinary law. Extraordinary situations require traordinary remedies, but none been adopted in India which does not satisfy the test of proportionality. Those who talk of the alleged violations of fundamental and basic human rights in India, are turning a Nelson's blind eve to the encouragement given by Pakistan by training the terrorists. arming them with sophisticated weapons and funding them. Not one word